

File No. N-9/23/2017-NM
Government of India
Ministry of Law and Justice
(Department of Justice)

Jaisalmer House,
26-Mansingh Road, New Delhi-110011
Dated: 24th December, 2018

SANCTION ORDER

Sanction of the Competent Authority is hereby accorded to the payment of Rs. 5,00,000/- (Rupees Five Lakhs Only) to National Law School of India University, Bengaluru towards **First Instalment** (being 20%) out of the total project cost of Rs. 25,00,000/- (Rupees Twenty Five Lakhs Only) (non-recurring expenditure) for under taking research project titled "Strengthening legal Provisions for the Enforcement of Contracts: Reassessing the Quality and Efficiency of Dispute Resolution of Commercial matters in India" submitted by National Law School of India University, Bengaluru vide letter dated 31.12.2017 under the "Scheme of Action Research and Studies on Judicial Reforms" and as per the terms of the agreement signed by National Law School of India University, Bengaluru with Department of Justice on 24th December, 2018. The implementing agency is requested to strictly adhere to the timeline mentioned in the approved proposal and agreement dated 24.12.2018 for timely completion of the project as there have been delays in past in submission of reports by National Law School of India University, Bengaluru .

2. The expenditure involved is debitible to Demand No. 61 during 2018-19 (Plan) under MH 2014-Administration of justice, 17-National Mission for Justice Delivery and Legal Reforms; 17.02-Action Research and Studies on Judicial Reforms, 17.02.28-Professional Services.

3. This has been entered in the Register of Grants/Expenditure at Sl. No. 1 at page No. 151-152.

4. This issues with the concurrence of AS & FA [Law] vide their Note No. 18 dated 28.11.2018 and approval of Secretary (Justice) vide Note No. 20 dated 03.12.2018 in eOffice/Computer File No. 3593.



(Z.A. Khan)

Under Secretary to the Government of India
Telefax: 23072139

To,
Pay & Accounts Officer,
Ministry of Law & Justice, Department of Legal Affairs,
Janpath Bhawan, Janpath,
New Delhi

Copy to:-

1. Cash Section, Department of Justice with one spare copy and a copy of Agreement. It is requested that the payment may be made through e-payment to National Law School of India University, Bengaluru.
2. Under Secretary (Admin-II), Department of Justice, Jaisalmer House, New Delhi.
3. IFD/Budget Division, Ministry of Law and Justice, Legislative Department, Shastri Bhawan, New Delhi.
4. NIC, Jaisalmer House, New Delhi for uploading on the Department of Justice website.
5. National Law School of India University, (Kind Attention: Prof. (Dr.) R.Venkata Rao, Vice-Chancellor), Post Bag No. 7201, Nagarbhavi, Bengaluru-560242, Karnataka with a signed copy of agreement dated 24.12.2018.
6. Section Officer, Admn.Unit, Department of Justice, Jaisalmer House, New Delhi.
7. Principal Accounts Office, 4th Floor, Ministry of Law and Justice, Lok Nayak Bhawan, Khan Market, New Delhi.
8. Guard File.
9. Spare Copies-5.